

Sick Industries Registered with BIFR

2015. SHRI HARIN PATHAK : Will the Minister of FINANCE be pleased to state:

(a) whether the largest number of sick industrial companies registered with Board for Industrial and Financial Reconstruction (BIFR) as on May, 1996 relates to Gujarat;

(b) if so, whether the Government have conducted any study to find out the reasons for sickness of industrial units in the State in such a large number;

(c) if so, the outcome thereof; and

(d) the remedial measures taken by the Government in regard thereto?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) The Board for Industrial and Financial Reconstruction (BIFR) has reported that as on 30.6.1996 the largest number of 282 sick industrial companies registered with BIFR was from the State of Maharashtra followed by 211 from Andhra Pradesh, 185 from Uttar Pradesh, 176 from West Bengal and 161 from Gujarat.

(b) and (c). Reserve Bank of India (RBI) had made a review of sick/weak industrial units based on comprehensive half-yearly returns on sick and weak industrial units furnished by scheduled commercial banks as at the end of March 1995. The main reasons for industrial sickness based on a number of factors in respect of 2391 sick/weak non-SSI units in the country as reported by the banks included both internal factors (such as deficiencies in project appraisal, project management and project implementation) and external factors (such as non-availability of raw materials, power shortage, financial bottlenecks, market saturation and product obsolescence). The review has also brought out that the preponderance of industrial sickness in Gujarat and some other States could be attributed to the existence of a large number of textile, engineering, electricals and chemical units in which industrial sickness was predominant.

(d) Detailed guidelines have been issued by the Reserve Bank of India (RBI) regarding formulation and implementation of rehabilitation packages in respect of sick/weak units found potentially viable. Rehabilitation packages, inter alia, provide for funding of existing dues of banks and financial institutions with extended period for repayment (7-10 years) thereof in a phased manner, interest concessions, grant of fresh term loan as also fresh working capital facilities. As regards, non-SSI sick industrial companies, the BIFR, a quasi-judicial body set up under Sick Industrial Companies, (Special Provisions) Act, 1985 takes necessary action for determination of preventive, ameliorative, remedial and other measures for the rehabilitation of sick units and expeditious enforcement of such measures. Where a scheme for rehabilitation of company is sanctioned by

the BIFR, banks/financial institutions provide facilities including reliefs concessions in terms of the sanctioned scheme.

Pending Cases in Courts

2016. SHRI MRUTYUNJAYA NAYAK :
SHRI N.S.V. CHITTHAN :
SHRI K.D. SULTANPURI :
SHRI SANDIPAN THORAT :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of writ petitions, criminal appeals and II appeals/revisions, civil appeals/II appeals/Revisions pending as on June 30, 1996, High Court-wise and Supreme Court-wise;

(b) the number of such writ petitions, appeals/II appeals and Revisions which have become more than 10 years old in each Court and Supreme Court as on June 30, 1996; and

(c) the number of such writ petitions, appeals/II appeals and Revisions which have become more than 15 years old as on June 30, 1996?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) to (c). The information is being collected and will be laid on the Table of the House.

Tenth Finance Commission

2017. SHRIMATI VASUNDHARA RAJE : Will the Minister of FINANCE be pleased to state :

(a) whether the Tenth Finance Commission has recommended a new formula on passing on the total receipt of the Government of India to the State Government;

(b) If so, the reaction of the Union Government thereto;

(c) whether some State Governments have demanded for the increase in the share of the States; and

(d) if so, the action taken thereon?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). The sharing of tax revenues between Centre and States from 1995-96 to 1999-2000 shall be in accordance with the recommendations of the Tenth Finance Commission (TFC), as approved by the Government of India. The TFC has recommended that 77.5% of net proceeds of Income-tax, 47.5% of net proceeds of Union Excise Duties and 97.797% of Additional Duties of excise be distributed among States besides Rs.380 crores annually as grant in lieu of the Railway Passenger Fares.